

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

110. C.P.(IB)-9(MB)/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **01.04.2024**

NAME OF THE PARTIES: Tushar Manharlal Shah

Vs.

Manu Impex Private Limited

*Appearances:*

For Petitioner : Adv. Girish Utangale a/w. Adv. Vedant Joshi i/b.

M/s. Utangale & Co. Adv. Tushar Shah & Co

For Respondent : Present but did not sign the attendance sheet.

SECTION 7 OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Notice has been served upon the respondent by petitioner through RPAD on 25.01.2024 (copy of A.D. annexed) as well as through email. The consignment sent through Registry has been returned with remarks "Unclaimed" which is good service. Despite service none appeared for the respondent. One last and final opportunity is granted to Respondent to file reply to the respondent, failing which right to file reply shall stand forfeited. List on **10.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)